

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 257/GT/2014

Subject : Determination of tariff for Bhilai Expansion Power Plant (2X250 MW) for the period 2014-19.

Petitioner : NTPC

Respondents : DNH, Power Distribution Corporation & Others

Petition No. 277/GT/2014

Subject : Determination of tariff for NTECL-Vallur Thermal Power Project (3X500 MW) for the period 2014-19.

Petitioner : NTPC

Respondents : Transmission Corporation of Andhra Pradesh Limited & Others

Petition No. 280/GT/2014

Subject : Determination of tariff for Farakka Super Thermal Power Station (1X500 MW) for the period 2014-19.

Petitioner : NTPC

Respondents : West Bengal State Electricity Distribution Co. Ltd. & Others

Petition No. 294/GT/2014

Subject : Determination of tariff for Simhadari Super Thermal Power Station Stage II (1000 MW) for the period 2014-19.

Petitioner : NTPC

Respondents : AP Eastern Power Distribution Company Limited & Others

Date of hearing : **8.10.2015**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, Member

Parties present : Shri D.G Salpekar, NTPC
Ms. Patanjali Dixit, NTPC
Shri B.S Rajput, NTPC
Shri Amar Nair, NTECL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. Swapa Sheshdari, Advocate, DD& DNH Distribution Co.



Record of Proceedings

The hearing in the above petitions were postponed. However, the Commission directed the petitioner to submit additional information, on affidavit, with advance copy to the respondents, in the petitions, on or before 26.10.2015 as detailed under:

2. In respect of all the petitions above, additional information shall be submitted as under:
 - (i) Approval of the Board of Directors of the Petitioner's company or any other Competent authority, along with delegation of powers for the projected additional capital expenditure claimed.
 - (ii) Water charges have been claimed on actual basis for the period 2013-14. The actual water consumption for last 5 years from 2009 to 2014 along with expenditure incurred giving rate of water charges / quantity consumed in each year, separately, duly supported by water supply agreement / notification, in support of water charges. Any abnormal year to year variation, if any, shall be clarified.
 - (iii) The details of consumption of capital spares for the last 5 years from 2009 to 2014 alongwith list of spares consumed. Any abnormal year to year variation, if any, shall also be clarified.
 - (iv) Certificate to the effect that all assets of the gross block as on 1.4.2014 are in use. In case any asset has been taken out from service from the gross block, then the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service, along with the depreciation recovered.

3. In addition to above, specific information on the following petitions shall be submitted as detailed under:

Petition No. 257/GT/2014 (Bhillai Expansion Power Plant)

- (i) An amount of ₹3786.70 lakh has been claimed during 2014-19 in Form-9A under Regulation 14(3) (iii) for Civil/Mechanical works/Pollution & safety control measures. Details of different works/ assets separately indicating the name of each package / work, date of issue of work order, cost of each package/ work, basis of estimation of cost of each work/package with proper justifications along with documentary evidence wherever necessary for undertaking such works/ package alongwith the name of the approving Government Agencies or statutory authorities shall be submitted.
- (ii) An amount of ₹1150.00 lakh has been claimed during 2014-19 in Form-9A under Regulation 14(3) (iv) towards Ash Dyke raising. Details of ash dyke raising along with details of height by which ash dyke is being raised, details of quantum of work, the capacity which is likely to be increased and the number of years for which the requirement of ash disposal system, will cater to, shall be submitted.
- (iii) An amount of ₹64.00 lakh and ₹345.60 lakh claimed in Form-9A under Regulation 14(3)(v) for Make up Water System & Civil Construction towards balance works respectively. The details of balance works and reasons for not completing these works by the cut-off date shall be submitted.
- (iv) GCV of coal on "as received" basis at unloading point of power plant from the wagons for the months of January, February and March 2014 as per Regulation 30 (5) (a) of the 2014 Tariff Regulations.

Petition No. 277/GT/2014 (NTECL-Vallur Thermal Power Project)

- (i) Detailed computation of Auxiliary Power Consumption indicating the components/ auxiliary facility-wise consumption to justify the claim of 6.69%.



- (ii) Details of infirm power injected in the grid by Unit-III till COD, the revenue earned from sale of infirm power, excluding fuel cost, and the details of fuel used from synchronization till COD, for pre-commissioning activities, as per Format 'A' enclosed.

Petition No. 280/GT/2014 (Farakka Super Thermal Power Station)

- (i) An amount of ₹1946.00 lakh has been claimed during 2014-19 for Ash dyke raising works. Clarification/ confirmation that the amount in Farraka STPS, Stage-III has not been claimed / shall not be claimed in Farraka STPS Stage – I and Stage-II. In addition, the details of ash dyke raising along with details of height by which ash dyke is being raised, details of quantum of work, the capacity likely to be increased, the no. of years for which the requirement of ash disposal system will cater to shall be furnished.
- (ii) Copy of Income Tax Return for the year 2014-15.
- (iii) Reconciliation of effective tax rate claimed for the year 2014-15 with the books of accounts and Income tax return for the corresponding year.

Petition No. 294/GT/2014 (Simhadari Super Thermal Power Station Stage II)

- (i) Furnish details of consumption of capital spares for last 2 years i.e. 2011-12 to 2013-14 and provide list of spares consumed.

4. The respondents are directed to file their replies, on or before 6.11.2015 with copy to the petitioner, who shall file its rejoinder if any, by 16.11.2015.

5. These petitions shall be listed for hearing on 17.11.2015. The above information shall be submitted within the due dates mentioned above. Pleadings shall be completed by the parties prior to the date of hearing. No extension of time shall be granted for any reason whatsoever.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)



8	Value of Coal/ Lignite or Secondary fuel oil consumed in other unit of the station	Rs. Lakh																		
9	Closing of stock of Coal/ Lignite or Secondary fuel oil	mt/kl																		
10	Value of closing stock of Coal/ Lignite or Secondary fuel oil in the station	Rs. Lakh																		
11	Quantum of energy generated	MU																		
12	Revenue earned for sale of power	Rs. Lakh																		
6	Quantum of carpet Coal/ Lignite capitalized upto COD	mt																		
7	Value of carpet Coal/ Lignite Capitalised upto	Rs Lakh																		
8	Stock of Coal/ Lignite as on COD of the unit	mt																		
9	Value of stock of Coal/ Lignite as on COD of the Unit	Rs Lakh																		
Note 1	Information with regard to Coal/ Lignite and Secondary fuel oil should be submitted separately.																			
Note 2	The information should be furnished for each unit separately																			
Note 3	Brief description of/details of activities undertaken leading to fuel consumption during each month shall also be submitted separately																			